

गृह-कार्य मंत्रालय मंत्री (श्री बातार) :
(क) प्रथम पंचवर्षीय योजना के अन्तर्गत दिल्ली में अनुसूचित जातियों के कल्याण पर १,६६,७२७-७-३ रुपये की धन राशि व्यय की गई ।

(ख) किये गये कार्य का व्योरा तथा हर कार्य पर किये गये खर्च का एक विवरण न्ना-पटल पर रख दिया है । [बेसिखे परिशिष्ट ३, अनुबन्ध संख्या १३५]

श्री नवल प्रभाकर : पहली पंच-वर्षीय योजना के लिये कितनी राशि री गई थी ?

श्री बातार : जैसा कि मैं ने अभी बताया है, एक लाख और कुछ रुपया ।

श्री नवल प्रभाकर : उस में से खर्च कितना किया गया ?

श्री बातार : जहां तक मैं जानता हूं, वह सब खर्च हुआ है ।

श्री नवल प्रभाकर : पहली पंच-वर्षीय योजना के लिये बजट में कतना रुपया रखा गया था ?

श्री बातार : मुझे मासम नहीं है ।

General Elections

Mr. Speaker: Is it the pleasure of the House that we may pass on to Question No. 963 now?

Several Hon. Members: Yes, Sir.

Mr. Speaker: Question No. 963 may be answered.

The Minister of Law and Minority Affairs (Shri Biswas): I request my hon. colleague to answer the question.

Mr. Speaker : Yes.

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Shri Kamath:
Shri D. C. Sharma:
Shri Bansal:
Shri Bhagwat Jha Azad :
Shri Sadhan Gupta:
Shri Ram Krishan:
Shri Bibhuti Mishra:
*963. { Shri M. S. Gurupadswamy:
Shri M. Islamuddin:
Shri Shivananajappa:
Shri Shree Narayan Das :
Shri Wodeyar:
Shri Nettur P. Damodaran:
Shri Buchikotiah :
Sardar Iqbal Singh :
Sardar Akarpuri:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 1007 on the 13th of August 1956, and state:

(a) whether the question of next General Elections has since been considered and the programme prepared for the same;

(b) if so, the nature of the programme ;

(c) whether Lok Sabha will be dissolved before the next General Elections;

(d) if so, when ; and

(e) whether there will be any legal conventional difficulty in doing so ?

The Minister of Legal Affairs (Shri Pataskar) : (a) and (b). Government have been considering the programme for the next General Elections. But under the law, it will be for the Election Commission to recommend to the President and the Governors of States the actual dates for the issue of the initial notifications, calling upon the constituencies to elect. Thereafter, the various dates, including the dates of polling in particular constituencies will be notified by the Election Commission. Government, however, think that the suitable dates for polling would be from the 28th February to the 14th March, 1957.

(c) No.

(d) and (e). Do not arise.

Shri Kamath : Is it a fact that though the Delimitation Order has not been published as yet, in those States where delimitation has been finalised certain members and units of the party in power, the Congress party have secured those proposals while no party in the Opposition has been able to have access to the Orders in those States ?

Shri Pataskar : It is too long a question. I do not know how to answer it.

Shri Kamath: The question arises now, in view of the elections. With a view to facilitate the early holding of elections, it was decided that delimitation would be finalised very soon and published also very soon. But it has been postponed from November to the end of December—I mean the gazetting of the Order. Is it a fact that in some States where the Delimitation Order has been completed only the Congress Party has been able to secure copies of the Orders in those States, while other parties have been kept in the dark?

Shri Pataskar: The insinuation is unjustified. The fact is that the delimitation is just nearing completion and it is expected that within about a fortnight, all this will be put forth in the gazette itself. I do not know what more can be said.

Shri Kamath: Do Government think it is fair to all parties concerned that there should be a time-lag of only two months between the date when the final Delimitation Order is published and the first polling day? That is what it comes to.

Shri Pataskar: All these things will be taken into account when the final notification is issued.

Shri Kamath: Is it fair to all? There is too much of delay.

Shri Pataskar: I do not understand what is unfair in this.

Mr. Speaker: The Minister says that this matter will also be considered before a final notification is issued regarding the fixation of a final date.

Shri Kamath: Has the Government recommended it?

Shri Sadhan Gupta: The hon. Minister stated that the Lok Sabha will not be dissolved before the general elections. He has also stated that the general elections would be between 28th February and 14th March. There was an item in the newspapers that the last part of the general elections in Himachal Pradesh will be held in May. May I know whether that report is correct and, if so, whether the Lok Sabha will be dissolved before that time or after that time?

Shri Pataskar: In reply to part (c) of the question: whether the Lok Sabha will be dissolved before the next General Elections, I have replied "no".

Shri Sadhan Gupta: Does the answer refer to 14th March or May when the last part of the General Elections will be completed in the snow-bound areas of Himachal Pradesh?

Shri Pataskar: Is the hon. Member referring to Himachal Pradesh?

Mr. Speaker: Yes.

Shri Pataskar: I have no information about that.

Shri V. G. Deshpande: Our question is, in view of the fact that there will be very small time left between the publication of the Delimitation Order and the holding of the elections, is it fact that Congress Party has been supplied with the Delimitation Order by the Election Commission?

Some Hon. Members: No. No.

Shri Pataskar: I repudiate it.

Dr. Ram Subhag Singh: May I know whether the Election Commission has sent its recommendation regarding the time-table of the election to the President and the State Governments and if so, whether some of the State Governments' consent has been received so far?

Shri Pataskar: I have already stated that it is for the Election Commission to recommend to the President and the Governors of States the actual dates for the issue of official notifications; the Government does not come in.

Dr. Ram Subhag Singh: I want to know whether that recommendation has been sent.

Shri Pataskar: Not, to my knowledge.

Shri Chattopadhyaya: A very serious allegation has been levelled against the Government by Mr. Kamath; that has not been answered.

Mr. Speaker: It has been answered. The question Hour is over.

SHORT NOTICE QUESTIONS AND ANSWERS

Cracker Explosion in Delhi

S.N.Q. 2. { **Shri Kajrolkar:**
Shri Gidwani:
Shri Bhe: 111
Shri Raghunath Singh:
Shri M. C. Agarwal:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that there was a cracker explosion at Ramlija Grounds at the time of Civic Reception to the Prime Minister of China on the 30th November, 1956;

(b) if so, the number of persons injured; and

(c) whether any arrests have so far been made?